

ITEM NO.11

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No.22325/2023

(Arising out of impugned final judgment and order dated 09-01-2023
in OA No.21/2023 passed by the National Green Tribunal)

GOVT. OF NCT OF DELHI

Petitioner(s)

VERSUS

ASHWANI YADAV

Respondent(s)

(With IA No.120738/2023-CONDONATION OF DELAY IN FILING and IA
No.120739/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Aman Sharma, Adv.
Mr. Shadan Farasat, AOR
Ms. Warisha Farasat, Adv.
Mr. Aman Naqvi, Adv.
Mr. Harshit Anand, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshawari, Adv.
Ms. Mreganka Kukreja, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Delay condoned.
- 2 Issue notice, returnable in four weeks.
- 3 Dasti, in addition, is permitted.
- 4 There shall be a stay of the operation of the direction issued on 9 January 2023 by the National Green Tribunal to the extent that the Lieutenant Governor has been directed to be a member of the Committee and to chair it. The rest of the Committee shall continue to function.

(CHETAN KUMAR)
A.R. - cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar